

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 4930
ANSWERED ON 25TH MARCH, 2021**

LAND ACQUISITION FOR CONSTRUCTION OF HIGHWAYS

**4930. SHRIMATI POONAM MAHAJAN:
MS. RAMYA HARIDAS:**

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether the Government proposes to ease the mandatory condition of 80 percent land acquisition for starting construction work of highways in order to speed up road projects;

(b) if so, the details thereof;

(c) the details of projects for which more than 70 per cent land acquisition has been completed but still it is less than the mandatory requirement of 80 per cent, State-wise; and

(d) the other steps taken/proposed to be taken by the Government to prevent delay in highway construction due to such mandatory requirement?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (b) There is no such proposal.

(c) There are two such projects viz. Bangalore - Chennai Expressway (Gudipula to Walajahpet section) in the State of Tamil Nadu and Renigunta - Naidupeta section of NH-71 in the state of Andhra Pradesh.

(d) Several steps have been taken to speed up construction of National Highways which include:

- **Introduction of Bhumi Rashi portal for online submission of Land Acquisition (LA) notification for reducing the time in publication.**
- **Delegation of powers to Regional Officers (RO) for speedier decision making.**
- **Constitution of High Power Committee under Chief Secretary to resolve the issue related to land acquisition.**
- **Engagement of retired revenue personnel at RO/Project Director level as well at Competent Authority for Land Acquisition (CALA) level to assist in LA matters.**
